

**Bill No. XLVIII-F of 2013**

**THE PARLIAMENT (PREVENTION OF  
DISQUALIFICATION) AMENDMENT BILL, 2013**

(AS PASSED BY THE HOUSES OF PARLIAMENT—

RAJYA SABHA ON 22 AUGUST, 2013

LOK SABHA ON 6 SEPTEMBER, 2013)

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| ASSENTED TO<br>ON 20 SEP., 2013<br>ACT NO. 28 OF 2013 |
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**Bill No. XLVIII-F of 2013**

**THE PARLIAMENT (PREVENTION OF DISQUALIFICATION)  
AMENDMENT BILL, 2013**

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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**BILL**

*further to amend the Parliament (Prevention of Disqualification) Act, 1959.*

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Parliament (Prevention of Disqualification) Amendment Act, 2013.

Short title and  
commencement.

(2) It shall be deemed to have come into force on the 19th day of February, 2004.

10 of 1959.

**2.** In section 3 of the Parliament (Prevention of Disqualification) Act, 1959, in clause (ba), for sub-clause (ii), the following sub-clauses shall be substituted, namely:—

Amendment  
of section 3.

“(ii) the National Commission for the Scheduled Castes constituted under clause (1) of article 338 of the Constitution;

(*iii*) the National Commission for the Scheduled Tribes constituted under clause (1) of article 338A of the Constitution;”.

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**BILL**

further to amend the Parliament (Prevention of Disqualification) Act, 1959.

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*(As passed by the Houses of Parliament)*